

Finance Minister has made an announcement for Public Private Participation (PPP) with Coal India Limited as one of the partners for augmentation of coal production in the country. Accordingly, a Committee has been set up under the Chairmanship of Secretary (Coal) with the representatives from Planning Commission, Ministries of Finance (DEA), Labour, Law & Justice (DLA) among others to recommend a framework for the PPP. The Committee has not given its report.

Investigation into coal block allocation

1243. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of COAL be pleased to state:

- (a) whether the investigation into alleged illegalities in the allocation of coal blocks has been completed;
- (b) if so, the details of the findings; and
- (c) if not, at what stage the investigation is and by when it is expected to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) The Central Bureau of Investigation (CBI) has registered 3 Preliminary Enquiry (PE) cases regarding alleged irregularities in allocation of coal blocks – relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. AS per information available, in the cases related to allocations of coal blocks made to private companies during 2006-09, 13 FIRs have been lodged by the CBI. In view of the various observations of Hon'ble Supreme Court of India in W.P. (Criminal) No. 120 of 2012, it would not be possible for the Ministry of Coal to obtain any details from CBI in this regard.

Coal production

†1244. SHRI RAVI SHANKAR PRASAD: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the Coal India Limited was required to produce 731 million tones of coal every year till 2036, keeping in view the coal reserves of 93 billion tones;

†Original notice of the question was received in Hindi.